

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA NO. 173, 174, 175 & 233 OF 2015 IN
DFR NO. 645 OF 2015**

Dated: 28th August, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Southern Power Distribution Appellant (s)
Co. of Andhra Pradesh Ltd. & Anr.**

Versus

Biomass Energy Developers Association & Ors. Respondent (s)

Counsel for the Appellant(s) : Mr. A. Subba Rao

ORDER

**IA NO. 233 OF 2015
*(Appl. to accept one set of court fee)***

In view of the fact that court fee has been waived in companion Appeal vide I.A. No. 368 of 2014 in DFR No. 2283 of 2014, the prayer made in the instant application is granted.

Application is allowed.

**IA NO. 174 OF 2015
*(For permission to file one appeal)***

We have heard learned counsel for the parties. For the reasons stated in the application, application is allowed.

IA No. 173 OF 2015

(for exemption from paying addl. fee of respondents)

List this application on **8.09.2015.**

(I.J. Kapoor)
Technical Member
Ts/dk

(Justice Ranjana P. Desai)
Chairperson